

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 127/2016 In
O.A No. 4317/2015**

New Delhi this the 25th day of July, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Dr. (Mrs. Poonal Nagpal,
Principal (19870302)
W/o. Shri Suresh Nagpal,
R/o. A-38, Ashok Vihar Phase-III,
Near Lakshmi Bai College,
Delhi -110 052.

.....Petitioner

(By Advocate : Mr. Saqib)

Versus

1. Mrs. Padmini Singla,
Director of Education,
Govt. of NCT of Delhi,
Directorate of Education,
Old Secretariat,
Delhi – 110 054.
2. Mrs. Madhu Singh
Deputy Director of Education (North)
Directorate of Education,
Lucknow Road,
Delhi-110 054.Respondents

(Mr. G. D. Chawla for Ms. Harvinder Oberoi)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

At the very outset, learned counsel intends to withdraw the Contempt Petition (C.P), to enable the petitioner, to file an appropriate application, for initiation of the proceedings against the respondents if any, at the appropriate stage.

2. Therefore, the C.P is hereby dismissed, with the aforesaid liberty, as prayed for.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

/Maya/